



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

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(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI
MEETING No. NC/6/MEET/Jul/202324/5 DATED: 17/08/2023

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Jul/202324/5 dated 17/08/2023 of Norms Committee - VI for the year 2023-24 was held on 17/08/2023 under the Chairmanship of ANIL AGGARWAL, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri Shaish Kumar, Technical Consultant	DGFT
2	Shri D.N. Mathur, Technical Consultant	DGFT
3	Shri Nand Lal, Technical Consultant	DGFT
4	Shri Naveen Kumar, DDG	MoFPI
5	Shri Krishna Murari, Technical Consultant	MoFPI
6	Shri Pradyumna Sahu, Deputy DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	GREENLEAF ENTERPRISE
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00000021AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and observed that a number of applications for import of duty-free Arecanuts have been received. The Committee, decided to seek comments/inputs from Department of Agriculture and Farmers Welfare before fixing input/output norms under Para 4.06 of HBP, 2023. The case stands deferred to 21.09.2023.	

Case No.	2 / NC/6/MEET/Jul/202324/5				
Case Status	Case Approved				
Party Name	DRYTECH PROCESSES (INDIA) P LTD				
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023				
HQ File Number	HQRNORM APPLY 00004935AM23				
RA File Number	NA				
Licence No and Date	NA				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide email dated 10.07.2023, allowing the following inputs;					
S.No.	Export item description	Qty of Export item	S.No.	Import item description	Qty. recommended
1.	Tomato Powder	79.000 MT	1.	Tomato Paste with 38% Brix	212.000 MT
RA may take subsequent consequential action accordingly.					

Case No.	3 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00004856AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.09.2023.	

Case No.	4 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00004459AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.09.2023.	

Case No.	5 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred

Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00004188AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.09.2023.	

Case No.	6 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00003802AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; 1. As per recipe and mass balance for unit production of export item, it has been observed that butter oil consists 1.5% in total butter blend. However as per the Appendix-4E, quantity requirement of imported input viz. Butter oil/AMF etc. is not in proportionate quantity. This need to be clarified by the firm. 2. The process of refining Crude palm oil and blending of oil is not shown in the process flow chart. 3. The details of wastage including transportation, storage and shelf-life study are hardly acceptable as a manufacturing or process loss. The firm may clarify. 4. The firm may provide sample size prescribed for shelf-life study as per FSSR. 5. Wastage details submitted by the applicant firm are not acceptable which can be reduced significantly by adopting GMP/GHP. The case stands deferred to 21.09.2023.	

Case No.	7 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	MANORAMA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00003049AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.09.2023.	

Case No.	8 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	HAVISH FOODS
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00001159AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and observed that a number of applications for import of duty-free Arecanuts have been received. The Committee, decided to seek comments/inputs from Department of Agriculture and Farmers Welfare before fixing input/output norms under Para 4.06 of HBP, 2023. The case stands deferred to 21.09.2023.	

Case No.	9 / NC/6/MEET/Jul/202324/5
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Case Status	Case Deferred
Party Name	MANORAMA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00003044AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.09.2023.	

Case No.	10 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00001714AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; 1. Recipe and mass balance for unit production of export item, indicating quantity/ ratio of all ingredients including indigenous ingredients must be given. 2. As per the process flow chart given for the material blending for Veg. Ghee, it is observed that Crude palm oil is used for blending with other ingredients which is barely suitable. 3. In SOP for Veg. Ghee it has been mentioned that Crude Palm oil (after refining) and soybean oil will be used but there is no mention of the same in process flow chart. Also, Refining process of Crude Palm Oil is not indicated in flow chart. 4. The applicant firm may submit revised process flow chart with all the steps of processing till finished products. 5. The details of wastage including transportation, storage and shelf-life study are hardly acceptable as a manufacturing or process loss. 6. Applicant may provide sample size prescribed for shelf-life study as per FSSR.	

7. Wastage details submitted by the applicant are not acceptable which can be reduced significantly by adopting GMP/GHP.

The case stands deferred to 21.09.2023.

Case No.	11 / NC/6/MEET/Jul/202324/5
Case Status	Case Approved
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00001471AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments dated 03.08.2023 of the Technical Authority, i.e., MoFPI, allowing the following inputs;

S.No.	Export item description	Qty of Export item	S.No.	Import item description	Qty. recommended
1.	Organic UHT Milk	2000.000 MT	1.	Whole Milk Powder	244.470 MT

RA may take subsequent consequential action accordingly.

Case No.	12 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00001577AM24

RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.09.2023.	

Case No.	13 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00001578AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.09.2023.	

Case No.	14 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00001579AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 21.09.2023.

Case No.	15 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	SRS UNISTRAW PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM REVIW00002296AM23
RA File Number	039504000139 AM16
Licence No and Date	0310796448/04/06/2015
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 21.09.2023.	

Case No.	16 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	PARAYIL EXPORTS
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM REVIW00007202AM23
RA File Number	102404000015 AM19
Licence No and Date	1010059976/25/06/2018
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred to 21.09.2023.

Case No.	17 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM REVIW00004321AM23
RA File Number	039504000142 AM21
Licence No and Date	0310836691/16/06/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.09.2023.	

Case No.	18 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM REVIW00001401AM24
RA File Number	07AA04006080 AM21
Licence No and Date	0711000128/23/12/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.09.2023.	

Case No.	19 / NC/6/MEET/Jul/202324/5
Case Status	Case Approved
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM REVIW00001402AM24
RA File Number	07AA04006081 AM21
Licence No and Date	0711000158/24/12/2020

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide email dated 17.08.2023, allowing the following inputs;

S.No.	Export item description	Qty of Export item	S.No.	Import item description	Qty. recommended
1.	Jalapeno Seasoning FFU594	36000.000 Kg	1.	Sodium Chloride	9115.000 Kg
			2.	Mono-sodium Glutamate	2706.000 Kg
			3.	Citric acid Anhydrous powder	1230.000 Kg
			4.	Parsley Curly 3mm	246.000 Kg
			5.	Onion Powder	3795.000 Kg
			6.	Tomato Powder cold break SD300	3622.000 Kg
			7.	Artificial Green Pepper Flavour non- GMO	174.000 Kg
			8.	Neosyl GP	279.000 Kg

			9.	Sweet Whey Powder	10442.000 Kg
			10.	Vegamine	384.000 Kg
			11.	HVP Protex 3398	384.000 Kg

RA may take subsequent consequential action accordingly.

Case No.	20 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	ARJAN IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM REVIW00004453AM24
RA File Number	05AA04043090 AM22
Licence No and Date	0511003436/02/07/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	21 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM REVIW00001403AM24
RA File Number	07AA04024737 AM22
Licence No and Date	0711001869/07/09/2021
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 21.09.2023.

Case No.	22 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM REVIW00001404AM24
RA File Number	07AA04034388 AM22
Licence No and Date	0711002019/28/09/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 21.09.2023.	

Case No.	23 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00222071AM22
RA File Number	30AA04020540 AM22
Licence No and Date	3011001264/22/10/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm along with supporting documents is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred to 21.09.2023.

Case No.	24 / NC/6/MEET/Jul/202324/5
Case Status	Case Approved
Party Name	DIVAY HYGIENE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM REVIW00006543AM23
RA File Number	33AA04008438 AM22
Licence No and Date	3311000471/29/10/2021

Norms Committee Decision:

NC considered the case as per agenda and decided to modify the norms of the AA fixed in M.No. 9 dated 30.03.2022 on the basis of the comments of the Technical Authority, i.e., Tech NL furnished vide email dated 01.08.2023, allowing the following inputs;

S.No.	Export Item Description	Qty Of Export Item	S.No.	Import Item Description	Qty. Recommended
1.	Sanitary Pads (Ammy Maxi Ultra XL/XXL) 240-325 MM	28000.00 Kg	1.	Air Laid Paper (60+/-10%Gsm)	7085.000 Kg
			2.	Non Woven Hydrophili (20-25 Gsm)	3900.000 Kg
			3.	Non Woven Hydrophili (60+/-10% Gsm)	2070.000 Kg
			4.	Sap Paper (150+/-10% Gsm)	8500.000 Kg
			5.	Easy Tape In Rolls (25-30 Mm)	78.000 Kg

			6.	Back Sheet (35-45 Micron)	2759.400 Kg
			7.	Pouch Film (35-45 Micron)	832.800 Kg

The above fixation of adhoc norms is valid for present application.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms

RA may take subsequent consequential action accordingly.

Case No.	25 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM REVIW00001405AM24
RA File Number	07AA04039317 AM22
Licence No and Date	0711002392/17/11/2021

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm along with reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 21.09.2023.

Case No.	26 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	ARIBA FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00004258AM24

RA File Number	NA
Licence No and Date	5611000651/08/12/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.09.2023.	

Case No.	27 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00293099AM22
RA File Number	30AX04000033 AM22
Licence No and Date	3011001565/21/12/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith supporting documents is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.09.2023.	

Case No.	28 / NC/6/MEET/Jul/202324/5
Case Status	Case Approved
Party Name	DIVAY HYGIENE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM REVIW00006546AM23
RA File Number	33AX04000020 AM22
Licence No and Date	3311000582/04/02/2022
Norms Committee Decision: NC considered the case as per agenda and decided to modify the norms of the AA fixed in M.No.8	

dated 17.11.2022 on the basis of the comments of the Technical Authority, i.e., Tech NL vide email dated 01.08.2023, allowing the following inputs;

S.No.	Export Item Description	Qty Of Export Item	S.No.	Import Item Description	Qty. Recommended
1.	Sanitary Pads (Ammy (Maxiultra XL/XXL) 240-325 MM	28000.00 Kg	1.	Air Laid Paper (60+/-10% Gsm)	7085.000 Kg
			2.	Non Woven Hydrophili (20-25 Gsm)	3900.000 Kg
			3.	Non Woven Hydrophili (60+/-10% Gsm)	2070.000 Kg
			4.	Sap Paper (150+/-10% Gsm)	8500.000 Kg
			5.	Easy Tape In Rolls (25-30 Mm)	78.000 Kg
2.	Sanitary Pads (Ammy Maxi XL/XXL) 240-325 MM	60600.00 Kg	1.	Non Woven Hydrophilic (20-25 Gsm)	6790.000 Kg
			2.	Super Absorbent	4205.000 Kg
			3.	Easy Tape In Rolls (25-30 Mm)	121.000 Kg
			4.	Non Woven Hydrophilic	1008.000 Kg

				(60+/-10% Gsm)	
			5.	Tissue Paper 8 To 18 Gsm	3707.000 Kg
			6.	GI Fluff Pulp Untreated As Per 4 E	41127.000 Kg

The above fixation of adhoc norms is valid for present application.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms

RA may take subsequent consequential action accordingly.

Case No.	29 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00355976AM22
RA File Number	30AX04000122 AM22
Licence No and Date	3011001783/15/02/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith supporting documents is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.09.2023.	

Case No.	30 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred

Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00390913AM22
RA File Number	10AX04000081 AM22
Licence No and Date	1011000974/17/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.09.2023.	

Case No.	31 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00398043AM22
RA File Number	30AX04000169 AM22
Licence No and Date	3011001947/23/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith supporting documents is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.09.2023.	

Case No.	32 / NC/6/MEET/Jul/202324/5
Case Status	Case Approved
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM REVIW00001406AM24
RA File Number	07AX04000559 AM22

Licence No and Date		0711003583/01/04/2022			
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide email dated 17.08.2023, allowing the following inputs;					
S.No.	Export item description	Qty of Export item	S.No.	Import item description	Qty. recommended
1.	Jalapeno Seasoning FFU 594	54000.000 Kg	1.	Vegamine 28D	586.000 Kg
			2.	Sodium chloride	13551.000 Kg
			3.	Mono-sodium Glutamate	4054.000 Kg
			4.	Sweet Whey Powder	15635.000 Kg
			5.	Citric acid Anhydrous powder	1867.000 Kg
			6.	Parsley Curly 3mm	369.000Kg
			7.	Onion Powder	5709.000 Kg
			8.	Tomato Powder cold break SD300	5438.000 Kg
			9.	Artificial Green Pepper Flavour non- GMO	266.000 Kg
			10.	HVP Protex 3398	586.000 Kg
			11.	Microcal ETUKI	906.000 Kg
RA may take subsequent consequential action accordingly.					

Case No.	33 / NC/6/MEET/Jul/202324/5
Case Status	Case Approved
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM REVIW00001411AM24
RA File Number	07AX04000557 AM22
Licence No and Date	0711003652/08/04/2022

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide email dated 17.08.2023, allowing the following inputs;

S.No.	Export item description	Qty of Export item	S.No.	Import item description	Qty. recommended
1.	Jalapeno Seasoning FCV5759	720072.000 Kg	1.	Sodium Chloride	59525.000 Kg
			2.	Mono-sodium Glutamate	11917.000 Kg
			3.	Sweet Whey Powder	74054.000 Kg
			4.	Citric acid Anhydrous powder	73785.000 Kg
			5.	Parsley Curly 3mm	3253.000 Kg
			6.	Onion Powder	19097.000 Kg

			7.	Tomato Powder cold break SD300	14757.000 Kg
			8.	Artificial Green Pepper Flavour non- GMO	1173.000 Kg
			9.	HVP Protex 3398	2370.000 Kg
			10.	Microcal ETUKI	3242.000 Kg
			11.	Vegamine 28D	2370.000 Kg

RA may take subsequent consequential action accordingly.

Case No.	34 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00000714AM23
RA File Number	30AX04000054 AM23
Licence No and Date	3011002121/11/05/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith supporting documents is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.09.2023.	

Case No.	35 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00001141AM23
RA File Number	30AX04000085 AM23
Licence No and Date	3011002207/01/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.09.2023.	

Case No.	36 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	KERRY INGREDIENTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00001233AM23
RA File Number	03AX04000977 AM23
Licence No and Date	0311015300/07/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.09.2023.	

Case No.	37 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred

Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00001351AM23
RA File Number	30AX04000109 AM23
Licence No and Date	3011002240/13/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith supporting documents is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.09.2023.	

Case No.	38 / NC/6/MEET/Jul/202324/5
Case Status	Case Rejected
Party Name	ARJUNA NATURAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00002210AM23
RA File Number	10AX04000128 AM23
Licence No and Date	1011001279/22/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 04.11.2022 followed by reminders on 19.11.2022, 04.12.2022, 19.12.2022, 03.01.2023,18.01.2023, 02.02.2023, 17.02.2023, 04.03.2023, 19.03.2023, 03.04.2023, 18.04.2023, 03.05.2023 and 18.05.2023 to furnish reply. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	39 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred

Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00002270AM23
RA File Number	03AX04002413 AM23
Licence No and Date	0311016616/26/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.09.2023.	

Case No.	40 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	TATA SMARTFOODZ LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00002319AM23
RA File Number	03AX04002403 AM23
Licence No and Date	0311016674/28/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith DL reply is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.09.2023.	

Case No.	41 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	CHIRAL AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00002593AM23
RA File Number	07AX04000586 AM23
Licence No and	0711004886/11/08/2022

Date	
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.09.2023.	

Case No.	42 / NC/6/MEET/Jul/202324/5
Case Status	Case Rejected
Party Name	NOBLE ART & CRAFT HOUSE
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00002730AM23
RA File Number	13AX04000133 AM23
Licence No and Date	1311001398/22/08/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 02.12.2022 followed by reminders on 17.12.2022, 01.01.2023, 16.01.2023, 31.01.2023, 15.02.2023, 02.03.2023,17.03.2023,01.04.2023,16.04.2023,01.05.2023, and16.05.2023 to furnish reply. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	43 / NC/6/MEET/Jul/202324/5
Case Status	Case Approved
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00002817AM23
RA File Number	10AX04000148 AM23
Licence No and Date	1011001320/29/08/2022
Norms Committee Decision:	

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished on similar case of the firm vide email dated 08.07.2023, allowing the following inputs;

S.No.	Export item description	Qty of Export item	S.No.	Import item description	Qty. recommended
1.	Lacivl (Bakery Premixes)	120000.000 Kg	1.	Powder Lactic Acid	36360.000 Kg

RA may take subsequent consequential action accordingly.

Case No.	44 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00003197AM23
RA File Number	07AX04000767 AM23
Licence No and Date	0711005274/19/09/2022

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 21.09.2023.

Case No.	45 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00003204AM23
RA File Number	05AX04001683 AM23

Licence No and Date	0511014894/19/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.09.2023.	

Case No.	46 / NC/6/MEET/Jul/202324/5
Case Status	Case Approved
Party Name	INSTANTLY YOURS INC
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00003377AM23
RA File Number	52AX04001650 AM23
Licence No and Date	5211003322/26/09/2022

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide email dated 10.07.2023, allowing the following inputs;

S.No.	Export item description	Qty of Export item	S.No.	Import item description	Qty. recommended
1.	Ready To Cook Delhi Biryani (With Delhi Biryani Sauce) Net Contains Of WMP is 1500.01 Kgs. (Consumed 0.300 Gms Of Delhi biryani sauce for 1kg of Biryani rice)	93354.000 Kg	1.	Whole Milk Powder (WMP) MIN 26% FAT	1500.01 Kg
2.	Ready To Cook Hyderabad Biryani (With Hyderabad Biryani Sauce) Net Contains Of WMP is 500.01 Kgs. (Consumed	21015.000 Kg	2.	Whole Milk Powder (WMP) MIN 26% FAT	465.59 Kg

	0.300 Gms Of Hyderabad Biryani Sauce For 1kg Of Biryani Rice)				
RA may take subsequent consequential action accordingly.					

Case No.	47 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00003453AM23
RA File Number	07AX04000685 AM23
Licence No and Date	0711005369/29/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.09.2023.	

Case No.	48 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00003484AM23
RA File Number	05AX04001789 AM23
Licence No and Date	0511015090/30/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred to 21.09.2023.

Case No.	49 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	CRAFTSMITH PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00003473AM23
RA File Number	05AX04001587 AM23
Licence No and Date	0511015084/30/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.09.2023.	

Case No.	50 / NC/6/MEET/Jul/202324/5
Case Status	Case Rejected
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00003668AM23
RA File Number	05AX04001997 AM23
Licence No and Date	0511015271/12/10/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 19.01.2023 followed by reminders on 03.02.2023, 18.02.2023, 05.03.2023, 20.03.2023, 04.04.2023, 19.04.2023, 04.05.2023 and 19.05.2023 to furnish reply. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.	

RA may take suitable consequential action accordingly.

Case No.	51 / NC/6/MEET/Jul/202324/5
Case Status	Case Rejected
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00003667AM23
RA File Number	05AX04001999 AM23
Licence No and Date	0511015269/12/10/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 19.01.2023 followed by reminders on 03.02.2023, 18.02.2023, 05.03.2023, 20.03.2023, 04.04.2023,19.04.2023,04.05.2023 and 19.05.2023 to furnish reply. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	52 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	RADHA KRISHNA IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00003806AM23
RA File Number	02AX04000380 AM23
Licence No and Date	0211003213/18/10/2022
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm alongwith DL reply is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 21.09.2023.

Case No.	53 / NC/6/MEET/Jul/202324/5
Case Status	Case Rejected
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00004028AM23
RA File Number	05AX04002193 AM23
Licence No and Date	0511015579/02/11/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 19.01.2023 followed by reminders on 03.02.2023, 18.02.2023, 05.03.2023, 20.03.2023, 04.04.2023, 19.04.2023, 04.05.2023 and 19.05.2023 to furnish reply. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	54 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00004527AM23
RA File Number	04AX04000683 AM23
Licence No and Date	0411004491/22/11/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under	

examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 21.09.2023.

Case No.	55 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00004526AM23
RA File Number	04AX04000699 AM23
Licence No and Date	0411004490/22/11/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.09.2023.	

Case No.	56 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	CHANDIGARH SWEETS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00004679AM23
RA File Number	05AX04002450 AM23
Licence No and Date	0511016084/29/11/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.09.2023.	

Case No.	57 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00004721AM23
RA File Number	03AX04004235 AM23
Licence No and Date	0311019647/30/11/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.09.2023.	

Case No.	58 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00004722AM23
RA File Number	03AX04004233 AM23
Licence No and Date	0311019649/30/11/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.09.2023.	

Case No.	59 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred

Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00004743AM23
RA File Number	03AX04004437 AM23
Licence No and Date	0311019680/01/12/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith DL reply is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.09.2023.	

Case No.	60 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	NATURAL AND ESSENTIAL OILS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00004889AM23
RA File Number	07AX04001323 AM23
Licence No and Date	0711005897/08/12/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of the DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.09.2023.	

Case No.	61 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00005615AM23
RA File Number	02AX04000566 AM23
Licence No and	0211003633/09/01/2023

Date	
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.09.2023.	

Case No.	62 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00005803AM23
RA File Number	03AX04005207 AM23
Licence No and Date	0311020788/18/01/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.09.2023.	

Case No.	63 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00005824AM23
RA File Number	05AX04003032 AM23
Licence No and Date	0511016940/19/01/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee	

decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 21.09.2023.

Case No.	64 / NC/6/MEET/Jul/202324/5
Case Status	Case Approved
Party Name	VALUE BEVERAGE
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00005850AM23
RA File Number	03AX04005229 AM23
Licence No and Date	0311020860/20/01/2023

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;

S.No.	Export item description	Qty of Export item	S.No.	Import item description	Qty. recommended
1.	Instant Premix Tea	60000.000 Kg	1.	Whole Milk Powder	19200.000 Kg
			2.	Skimmed Milk Powder	4800.000 Kg

RA may take subsequent consequential action accordingly.

Case No.	65 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00005958AM23
RA File Number	05AX04003129 AM23
Licence No and	0511017048/30/01/2023

Date	
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.09.2023.	

Case No.	66 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00006679AM23
RA File Number	04AX04000865 AM23
Licence No and Date	0411004970/01/03/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.09.2023.	

Case No.	67 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00006715AM23
RA File Number	05AX04003367 AM23
Licence No and Date	0511017595/02/03/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee	

decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 21.09.2023.

Case No.	68 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00006730AM23
RA File Number	05AX04003374 AM23
Licence No and Date	0511017600/03/03/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.09.2023.	

Case No.	69 / NC/6/MEET/Jul/202324/5				
Case Status	Case Approved				
Party Name	LACTOSE (INDIA) LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023				
HQ File Number	HQRNORM APPLY 00000084AM24				
RA File Number	03AX04000025 AM24				
Licence No and Date	0311022703/11/04/2023				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.2, allowing the following inputs;					
S.No.	Export item description	Qty of Export item	S.No.	Import item description	Qty. recommended
1.	Lactose IP/BP/EP/USP-NF	1 Kg	1.	Food Grade	1.02 Kg/Kg

	(Lactose Monohydrate) / Lactose Monohydrate -200 Mesh / Lactose Monohydrate -80 Mesh			Lactose/ Edible Grade Lactose/ Refined Edible Grade Lactose	content in export product.
RA may take subsequent consequential action accordingly.					

Case No.	70 / NC/6/MEET/Jul/202324/5
Case Status	Case Approved
Party Name	KURUWA ENTERPRISES
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00000233AM24
RA File Number	10AX04000022 AM24
Licence No and Date	1011001723/17/04/2023

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on Net to Net basis , allowing the following inputs;

S.No.	Export item description	Qty of Export item	S.No.	Import item description	Qty. recommended
1.	Nutmeg Whole Sterilised Vacuum Packed	12 MT	1	Nutmeg Whole	12 MT

Regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	71 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	R K Products
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023

HQ File Number	HQRNORM APPLY 00000480AM24
RA File Number	06AX04000014 AM23
Licence No and Date	0611001998/28/04/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech NL; i. Detail calculation for exporting Processed Agar wood Chips and it's by product Agar wood oil, obtained from the raw material Aquillaria Crassna (Agar wood Chips). ii. Whether Agar wood oil (Processed) is also exported along with Processed Agar wood Chips iii. Indicate details of indigenous items, Indigenous Synthetic Aromatic oil (perfumery Compound) used in preparation of Agar wood oil. iv. NOC/Statutory compliance of Forest Department. The case stands deferred to 21.09.2023.	

Case No.	72 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	AROMATRIX FLORA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00000642AM24
RA File Number	05AX04000136 AM24
Licence No and Date	0511018663/08/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.09.2023.	

Case No.	73 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	LACTOSE (INDIA) LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023

HQ File Number	HQRNORM APPLY 00000762AM24
RA File Number	03AX04000578 AM24
Licence No and Date	0311023483/11/05/2023
Norms Committee Decision: NC considered the case as per agenda and heard the representative of the firm appeared for PH through VC. The Committee asked the firm to submit a clarification that the export product is "Lactose" not "Lactulose" as erroneously submitted in the application by the firm. The Committee decided to request the Technical Authority, i.e., Tech.2 to examine the case and furnish comments. The case stands deferred to 21.09.2023.	

Case No.	74 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	CHIRAL AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00000862AM24
RA File Number	07AX04000085 AM24
Licence No and Date	0711007575/16/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 21.09.2023.	

Case No.	75 / NC/6/MEET/Jul/202324/5
Case Status	Case Deferred
Party Name	SHREEJI AGRI COMMODITY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202324/ 5 and 17/08/2023
HQ File Number	HQRNORM APPLY 00001674AM24
RA File Number	24AX04000076 AM24
Licence No and Date	2411002457/15/06/2023
Norms Committee Decision:	

NC considered the case as per agenda and decided to seek the following information from the firm:

“Export status of its previous license no. 2411002445 dated 12/06/2023 against HQ File No. HQRNORMAPPLY00001476AM24”

The case stands deferred to 21.09.2023.

MINUTES OF MANUAL AGENDA OF M.No.NC/6/MEET/Jul/202324/5 dated 03.08.2023
held on 17.08.2023

Case No. M-006	Party Name: M/s Adani Wilmar Ltd.	Meet No/Date: NC/6/MEET/Jul/202324/5, 03/08/2023	Status: Deferred
HQ File : 01/85/171/00011/AM20/DES.VI	RLA File :	Lic.No/Ecom No.	Defer Date: 21.09.2023
Subject Request of M/s Adani Wilmar Ltd. for Modification of SION E-124 for export item Refined Sunflower Oil (Edible Grade).			
Decision: NC considered the case as per agenda and decided to call the representative of the firm for PH for a better understanding of the case, manufacturing process, technology used for extraction Refined Sunflower Oil (Edible Grade), wastage generated at each stage, etc. The case stands deferred to 21.09.2023.			

<u>Case No.M-007</u>	Party Name: M/s Crown Impex	Meet No/Date: NC/6/MEET/Jul/202324/5, 03/08/2023	Status: Rejected
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HQ File : HQRNORMAPPLY00001313AM23	RLA File :	Lic.No/Ecom No. and date	
Subject: Application for prior fixation of norms under Para 4.06 of HBP, 2023, submitted by M/s Crown Impex for import of “White Poppy Seed” against export of “Poppy Seed Oil”.			
Decision: NC considered the case as per agenda and heard the representatives of the firm in PH. i. The Committee noted that the firm is in the process of setting up the industry for manufacture of Poppy Seed Oil. ii. The firm also informed that no concrete import/export contacts are available and they are in the advance stage of finalisation. The Committee also noted that the firm has not been in the business of production of ‘poppy seed oil’ before and are ‘new-comers’ and do not have import permissions from Central Bureau of Narcotics as per the requirements of Import Policy as specified in Schedule 1 of ITC (HS) of Export & Import items. iii. The firm informed that the poppy seed is used in the food sector also besides the pharma/narcotics usage. The Committee, after deliberations, observed that no additional information has been furnished by the firm to merit the intervention in the earlier speaking order issued by the Norms Committee in its decision in M.No. 10 dated 10.01.2023. The Committee, therefore decided to maintain “Status Quo” of the earlier decision dated 10.01.2023 and reject the issue of Advance Authorisation. RA may take suitable consequential action accordingly.			